FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHEEMA SPINTEX LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Cheema Spintex Limited**
2.	Date of Incorporation of Corporate Debtor	10th October 1994
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U17115CH1994PLC015140
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	House No. 176/2, Sector-41A, Chandigarh, Chandigarh, India -160036. Village Kauli Majra, Lalru, Punjab-140506.
6.	Date of Closure of Insolvency Resolution Process	08.05.2025
7.	Liquidation Commencement Date of Corporate Debtor	08.05.2025 (By Order of Hon'ble NCLT, Chandigarh, Bench-I, in IA No. 18 of 2024 in CP (IB) No. 132 of 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Arun Gupta IBBI/IPA-001/IP-P01323/ 2018-2019/12055
9.	Address and e-mail of the of the liquidator, as registered with the board	**Address:** Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 **Email Id:** arunsapna.ca@gmail.com **Mobile:** 9878991186
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 **Email Id:** liq.cheemaspintex@gmail.com
11.	Last Date for Submission of Claims	07.06.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench I, has ordered the commencement of liquidation of the **Cheema Spintex Limited** on **08.05.2025** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of Cheema Spintex Limited are hereby called upon to submit their claims with proof on or before 07.06.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA Arun Gupta
Liquidator
Cheema Spintex Limited
Regn No: IBBI/IPA-001/IP-P01323/ 2018-2019/12055
AFA Valid upto: 31.12.2025

Date: 09.05.2025
Place: Chandigarh

14x8

Estimate:-ENGLISH+HINDI
Financial Express + Jansattta CHD/ Punjab EDT
Rs. 75x14x8 +GST= Rs. 8,820/-

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHEEMA SPINTEX LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Cheema Spintex Limited**
2.	Date of Incorporation of Corporate Debtor	10th October 1994
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U17115CH1994PLC015140
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	**Regd. Office:** House No. 176/2, Sector-41A, Chandigarh, India -160036. **Principal Place of Business:** Village Kauli Majra, Lalru, Punjab-140506.
6.	Date of Closure of Insolvency Resolution Process	08.05.2025
7.	Liquidation Commencement Date of Corporate Debtor	08.05.2025 (By Order of Hon'ble NCLT, Chandigarh, Bench-I, in IA No. 18 of 2024 in CP (IB) No. 132 of 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Arun Gupta IBBI/IPA-001/IP-P01323/ 2018-2019/12055
9.	Address and e-mail of the of the liquidator, as registered with the board	**Address:** Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 **Email Id:** arunsapna.ca@gmail.com **Mobile:** 9878991186
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 **Email Id:** liq.cheemaspintex@gmail.com
11.	Last Date for Submission of Claims	07.06.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench-I, has ordered the commencement of liquidation of the **Cheema Spintex Limited** on **08.05.2025** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of Cheema Spintex Limited are hereby called upon to submit their claims with proof on or before 07.06.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA Arun Gupta
Liquidator
Cheema Spintex Limited
Regn No: IBBI/IPA-001/IP-P01323/ 2018-2019/12055
AFA Valid upto: 31.12.2025

Date: 09.05.2025
Place: Chandigarh

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, COURT-I

CP (CAA) No. 10/CHD/PB/2025
Connected with CA (CAA) No. 9/CHD/PB/2025

IN THE MATTER OF:

Petition under Sections 230 to 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

AND IN THE MATTER OF SCHEME OF ARRANGEMENT OF:

Vasudeva Commercials Limited
CIN: U00061PB2005PLC029180
A Company registered under the Companies Act, 1956, having its registered office at B-23-229, 1st Floor Cabin No. 5, Suffian Chowk, Industrial Area-A, Indl. Colony, Ludhiana, Punjab - 141003

...Petitioner Company No. 1/ Demerged Company

AND

Synthorix Trading Limited
CIN: U52109PB2024PLC063092
A company registered under the Companies Act, 2013, having its registered office at 93, Industrial Area- A, Indl. Colony, Ludhiana, Punjab - 141003

...Petitioner Company No. 2/ Resulting Company

NOTICE OF HEARING OF COMPANY PETITION

NOTICE is hereby given that the above named joint Company Petition ('Petition') under Sections 230 to 232 of the Companies Act, 2013 read with the Companies, (Compromises, Arrangements and Amalgamations) Rules, 2016 ('Rules') seeking sanction to the Scheme of Arrangement of **Vasudeva Commercials Limited (Petitioner Company No. 1/ Demerged Company)** and **Synthorix Trading Limited (Petitioner Company No. 2/ Resulting Company) (collectively' Petitioner Companies')** was admitted by the Hon'ble National Company Law Tribunal, Chandigarh Bench **('Hon'ble Tribunal')** by its order dated 25th April, 2025.

In terms of Rule 16 of the Rules and directions of the Hon'ble Tribunal, Notice is hereby given that the said Petition is fixed for hearing and final disposal before the Hon'ble Tribunal on 13th June, 2025 or soon thereafter as may be further directed by the Hon'ble Tribunal.

Any person desirous of supporting or opposing the said Petition should send to the Advocate of the Petitioner Companies at their below mentioned address a notice of such intention, signed by the Person/Advocate representing the person, together with the full name and address of the person ('Notice'). The Notice must reach the Advocate for Petitioner Companies not later than 3 (three) working days before the date fixed for the hearing and final disposal of the said Petition. Where any person seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit, intended to be used for opposition of the Petition, shall be filed in Hon'ble Tribunal and a copy thereof, to be furnished to the Petitioner Company's Advocate along with the Notice.

A copy of the Petition along with all the exhibits will be furnished by the Advocate for the Petitioner Companies to any person concerned requiring the same on payment of the prescribed fees for the same, upon a request made in writing not later than 7 (Seven) working days before the said date fixed for the final hearing of the said Petition.

Dated this 9th day of May, 2025.

Shubham Gupta, Advocate
Counsel for the Petitioner Companies
#2181, Sector 38-C, Chandigarh - 160036
Phone: +91 9878942316
Email: advcs.shubhamgupta@gmail.com

UMMEED HOUSING FINANCE PVT. LTD

Registered office at: Unit 2009-14,20th Floor, Tower –2, Magnum Global Park, Golf Course Extension Road, Sect-58, Gurugram (Haryana)-122011") CIN:U65922HR2016PTC057984.

APPENDIX II-A {See proviso to rule 6 (2)}

E-Auction sale notice for sale of uncharged Movable Assets under the Securitization and reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 read with proviso to Rule 6(2) of the security Interest (Enforcement) Rule,2002.

Notice is hereby given to the public in general and in particular to the /borrower(s) and Guarantor(s) that the below describe uncharged movable property/Assets to Secured Creditor, the physical possession of uncharged Household article has been taken on 27.02.2025 while possession of mortgaged property by Authorized Officer of **Ummeed Housing Finance Pvt. Limited** Secured Officer.Despite several notices of removable of household articles you did not claimed uncharged movable property/ assets, hence, will be sold on **"As is where is"**, **As is what is"**, and Whatever there is on 12.06.2025, for recovery of shortfall amount of **Rs.11842/-** due to the Secured Creditor from **Vikram Kumar S/o Rula Ram & Seema Rani W/o Vikram Kumar Both residing at: Plot No. 19 Basant Vihar Colony Near Saini Dharmshala Bank Colony Jagadhari Near Town Park Yamunanagar Haryana 135001 Also At- Kansapur Road, Bank Colony, Yamuna Nagar Haryana-135001**

The Reserve price will be **Rs.15600/-** and the earnest money deposit will be **Rs.1560/-**

List of Movable properties is attached herewith.

List of Household Articles (as per Authorized Valuer)		
	1) Almira Qty.1	2) FridgeSamsung Qty.1
	3) Sigle Bed Qty. 1	4) Container Qty. 1
	5) Ceiling Fan Qty.2	6) Bed Box Double Qty.1
	7) Single Bed Qty.1	8) TV Trolly Qty.1
	9) Invertor Luminous Qty.1	10) Gas Cylinder Qty.1
	11) Washing Machine Qty.1	12) Water Tank 1000 Liter Qty.1

Date: 10.05.2025
Place: Gurugram, Haryana

Authorized Officer, Mr. Gaurav Tripathi Mobile-9650055701
Ummeed Housing Finance Pvt. Ltd

U. P. STATE SUGAR CORPORATION LTD.

VIPIN KHAND, GOMTI NAGAR, LUCKNOW-226010
Ph. No. 0522-2307826/28 www.upsugcorp.in
Email : upstatesugarcorporation@gmail.com

Ref.No.: PUR/SSC/Tender/2025-26/146/P-08 **Dated :** 09.05.2025

e- Tender Notice

Online e-tenders are invited from manufacturers/authorized distributors/Importers/Authorized dealers (as per details given in tender documents) for supply of Nickel Screen to various Sugar Factories of U. P. State Sugar Corporation Ltd.. The e-tender documents with detailed specifications, make, terms and conditions etc., can be downloaded from e tender portal **http://etender.up.nic.in** & Sugar Corporation's website: **www.upsugcorp.in** starting from **09.05.2025.**

The Managing Director, Sugar Corporation reserves the right to cancel any or all bids/annul e-bidding process without assigning any reason to & decision of Corporation will be final & binding.

MANAGING DIRECTOR

EVEREADY
GIVE ME POWER, GIVE ME RED

EVEREADY INDUSTRIES INDIA LIMITED

Registered Office : 2, Rainey Park, Kolkata-700019
CIN : L31402WB1934PLC007993, Tel : 91-33-24559213, 033-24864961, Fax : 91-33-24864673
Email : investorrelation@eveready.co.in, Website : www.evereadyindia.com

EXTRACT OF STATEMENT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2025

(₹ in Crores, except per share data)

Sl. No.	Particulars	STANDALONE			CONSOLIDATED		
		3 months ended (31/03/2025)	Year ended (31/03/2025)	Corresponding 3 months ended in the previous year (31/03/2024)	3 months ended (31/03/2025)	Year ended (31/03/2025)	Corresponding 3 months ended in the previous year (31/03/2024)
		Audited	Audited	Audited	Audited	Audited	Audited
1	Total Income from Operations	298.82	1,343.92	280.90	299.04	1,344.52	280.90
2	Net Profit/Loss for the period/year before tax	12.20	98.45	8.86	12.15	98.51	8.87
3	Net Profit/ Loss for the period/year after tax	10.47	82.38	8.04	10.42	82.44	8.05
4	Total Comprehensive Income for the period/year [comprising Profit for the period/year (after tax) and Other Comprehensive Income (after tax)]	10.06	81.37	9.77	9.99	81.66	9.74
5	Paid up Equity Share Capital (Face Value : ₹ 5/- per share)	36.34	36.34	36.34	36.34	36.34	36.34
6	Earnings Per Share (Basic & Diluted) of ₹ 5/- each (not annualised)						
	(a) Basic	1.44	11.33	1.11	1.43	11.34	1.11
	(b) Diluted	1.44	11.33	1.11	1.43	11.34	1.11

NOTE: 1. The figures for the quarter ended March 31, 2025 and March 31, 2024 are the balancing figures between the audited figures in respect of full financial year and the published year to date figures upto the third quarter of the current financial year and previous financial year.

2. The above is an extract of the detailed format of the Statements of Standalone and Consolidated Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Statements of Standalone and Consolidated Audited Financial Results are available on the Stock Exchange websites at www.bseindia.com, www.nseindia.com and www.cse-india.com respectively and on the Company's website at www.evereadyindia.com.

Scan the QR code to view the full results

Kolkata
9th May 2025

EVEREADY INDUSTRIES INDIA LIMITED
Suvamoy Saha
Managing Director

NDR Auto Components Limited

Regd. Office : Level - 5, Regus Caddie Commercial Tower, Hospitality District Aerocity, IGI Airport, New Delhi - 110037
CIN: L29304DL2019PLC347460
Website: www.ndrauto.com; **E-mail:** cs@ndrauto.com, **Phone:** +91 9643339870-74

Scan QR Code for Detailed Financial Results

(Rs. in lakhs, except per share data)

STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED MARCH 31, 2025

S. No.	Particulars	Quarter Ended			Year Ended	
		31/03/2025 (Audited)	31/12/2024 (Unaudited)	31/03/2024 (Audited)	31/03/2025 (Audited)	31/03/2024 (Audited)
1	Total income from operations	19,322.69	17,622.12	17,697.68	71,854.08	60,671.56
2	Net profit for the period (before tax, exceptional and/or extraordinary items)	1,685.14	1,482.95	1,278.30	5,973.51	4,372.28
3	Net profit for the period before tax (after exceptional and/or extraordinary items)	1,685.14	1,482.95	1,278.30	5,973.51	4,372.28
4	Net profit for the period after tax (after exceptional and/or extraordinary items)	1,288.59	1,129.81	957.21	4,508.38	3,298.47
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	1,289.35	1,128.10	946.38	4,504.06	3,291.73
6	Equity share capital	2,378.53	2,378.53	1,189.27	2,378.53	1,189.27
7	Other equity (reserves) (excluding revaluation reserve) as shown in the audited balance sheet	-	-	-	21,670.68	18,801.86
8	Earnings per share* (of Rs. 10/- each) (for continuing and discontinued operations) (In Rs.)					
	(a) Basic (Rs.)	5.42	4.75	4.02	18.95	13.87
	(b) Diluted (Rs.)	5.42	4.75	4.02	18.95	13.87
	* EPS not annualised except annual					

Notes:

a) The above is an extract of the detailed format of quarterly standalone financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements). Regulations, 2015. The full format of the quarterly standalone financial results are available on the websites of the Company (www.ndrauto.com), BSE (www.bseindia.com) and NSE (www.nseindia.com).

b) The above standalone financial results of NDR Auto Components Limited ("the Company") have been prepared in accordance with Indian Accounting Standards (IND-AS) as prescribed under section 133 of the Companies Act, 2013 read with the relevant rules and amendments thereto and the other accounting principles generally accepted in India.

c) The figures for the quarter ended March 31, 2025 are the balancing figures between audited figures in respect of the full financial year upto March 31, 2025 and the unaudited published year to date figures upto December 31, 2024 being the date of the end of the third quarter of the financial year which were subjected to limited review.

d) The above standalone financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 9th May, 2025. The above financial results for the quarter and year ended March 31, 2025 have been audited by the statutory auditor of the Company in accordance with the Standards on Auditing issued by the Institute of Chartered Accountants of India and they have issued an unmodified report on the aforesaid results.

For and on behalf of Board of Directors
Sd/-
Pranav Relan
Whole Time Director

PLACE: Gurugram
DATE: 9th May, 2025

STATEMENT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED MARCH 31, 2025

S. No.	Particulars	Quarter Ended			Year Ended	
		31/03/2025 (Audited)	31/12/2024 (Unaudited)	31/03/2024 (Audited)	31/03/2025 (Audited)	31/03/2024 (Audited)
1	Total income from operations	19,322.69	17,622.12	17,697.68	71,710.08	60,515.56
2	Net profit for the period (before tax, exceptional, extraordinary items)	2,035.83	1,691.76	1,481.88	6,790.92	4,945.08
3	Net profit for the period (before tax, but after exceptional, extraordinary items)	2,035.83	1,691.76	1,481.88	6,790.92	4,945.08
4	Net profit for the period after tax, exceptional, extraordinary items	1,639.28	1,338.62	1,160.79	5,325.79	3,871.27
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	1,644.75	1,334.50	1,141.29	5,322.56	3,859.40
6	Equity share capital	2,378.53	2,378.53	2,378.53	2,378.53	1,189.27
7	Other equity (reserves) (excluding revaluation reserve) as shown in the audited balance sheet	-	-	-	27,852.45	24,165.13
8	Earnings per share* (of Rs. 10/- each) (for continuing and discontinued operations) (In Rs.)					
	(a) Basic (Rs.)	6.89	5.63	4.88	22.39	16.28
	(b) Diluted (Rs.)	6.89	5.63	4.88	22.39	16.28
	* EPS not annualised except annual					

Notes:

a) The above is an extract of the detailed format of quarterly consolidated financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements). Regulations, 2015. The full format of the quarterly consolidated financial results are available on the websites of the Company (www.ndrauto.com), BSE (www.bseindia.com) and NSE (www.nseindia.com).

b) The above consolidated financial results of NDR Auto Components Limited ("the Company") have been prepared in accordance with Indian Accounting Standards (IND AS) as prescribed under section 133 of the Companies Act, 2013 read with the relevant rules and amendments thereto and the other accounting principles generally accepted in India.

c) The above consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 9th May, 2025. The above financial results for the quarter and year ended March 31, 2025 have been audited by the statutory auditor of the Company in accordance with the Standards on Auditing issued by the Institute of Chartered Accountants of India and they have issued an unmodified report on the aforesaid results.

For and on behalf of Board of Directors
Sd/-
Pranav Relan
Whole Time Director

PLACE: Gurugram
DATE: 9th May, 2025

INDIAN OVERSEAS BANK

Regional Office: Building No. 80, First Floor, Near BSNL Office, Tejgarhi Crossing, Meerut -250005. Ph. 0121-2761701, 2762124. Fax: 2761703

MEGA E-Auction UNDER SARFAESI Act , 2002. On 31.05.2025

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES.

Sale of Immovable property/ies mortgaged to Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) Whereas the Authorised Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realise the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal **(https://www.baanknet.com).**

S. No.	Branch	Name of the Account	Bank Dues as on	Securities	Reserve Price	EMD/ Bid Multiplier	Branch Contact Details
1.	ALIGARH	M/S GURU GOVIND SINGH SHEET IN	Rs. 37,11,583.07 as on 30.04.2025	**(Common Property in both accounts)** Residential House Property Bearing Nagar Nigam No. 10/285 having an area of 104 Sq. Meter situated at Mohalla Khatikaan, Delhi Gate, Pargana, Aligarh.	Rs. 63.00 Lakhs (inclusive of Tax)	Rs 6,30,000/- (Bid Multiplier Rs. 25000)	Indian Overseas Bank, 13/6 Near Novelty Talkies G T Road Aligarh (UP)- 202001. Mr. Ravinder Kumar Singh Mob No.9871760040
2.	ALIGARH	ANU MANUFACTURES & TRDERS	Rs. 13,44,913.52 as on 30.04.2025				
3.	ALIGARH	LAJJA RANI MADAN LAL	Rs. 31,90,744.53 as on 30.04.2025	E.M. of Double storied Residential House Property which is part and parcel of Khasra No. 3728 situated at Kasba Koil II, Sarai Harnarayan, Gali proceeding near PNB, Paragna & tehsil Koil, Aligarh (UP).	Rs. 20.00 Lakhs (inclusive of Tax)	Rs 2,00,000/- (Bid Multiplier Rs. 25000)	Indian Overseas Bank, 13/6 Near Novelty Talkies G T Road Aligarh (UP)- 202001. Mr. Ravinder Kumar Singh Mob No.9871760040
4.	BAREILLY MAIN	AZHARI ENTERPRISES	Rs. 6,70,690.78 as on 30.04.2025	Residential House No. 752 (in Khasra No. 781) situated in Peer Bahora, Tehsil and District Bareilly having area 399.80 Sq. Meter in the name of Mr. Afroz Khan and Mr. Firoz Khan	Rs. 73.13 Lakhs (inclusive of Tax)	Rs 7,31,300/- (Bid Multiplier Rs. 25000)	IOB, Bareilly Branch ,116 A, Civil Lines, Bareilly. Mr. Vaibhav Gupta; Mob No. 9792727222
5.	AMHERA ADIPUR	NIRMALA DEVI	Rs. 6,59,781.29 as on 30.04.2025	Residential Flat on Ground Floor , bearing No. 45 Part of complete multi storeyed residential complex known as "Bhagwati Kunj " in Khasra No. 348, Situated at Hapur Bye Pass Revenue Office , Village Nagla Sher Khan Alias Jainpur , Tehsil & District Meerut	Rs. 6.08 Lakhs (inclusive of Tax)	Rs 60,800/- (Bid Multiplier Rs. 25000)	IOB, Amhera Adipur Branch , Village Amhera Adipur , Meerut (UP)-250001, Tele No. 0121-28584896, 28523372.
6.	Kamla Nagar	GHANSHYAM	Rs. 17,70,665.42 as on 30.04.2025	E.M. of Residential Property situated at Flat No.203, Second Floor,Divya Apartment,Khasra No. 125,127 & 128, Yamuna Vihar Colony, Hari Parwat, Ward and District, Agra (UP). Owned by : Mr. Ghanshyam S/o Gopi Chandra	Rs. 14.02 Lakhs (inclusive of Tax)	Rs. 1,40,200/- (bid multiplier Rs.25,000/-)	Indian Overeas Bank, Kamla Nagar Branch Agra. B-194 Main Market, Kamla Nagar Agra (UP 282004) Mob No. 8925950455
7.	Saharanpur Main	PRITAM SINGH SUSHEELA DEVI	Rs. 38,29,683.26 as on 30.04.2025	E.M. of Land & Building bearing Mpl No.LP109, constructed upon western part of Plot No.1, pertaining to Khasra No.86/1, Laxmi Puram Colony, Galira Road, behind St. Mary School, Saharanpur (UP)	Rs. 54.00 Lakhs (inclusive of Tax)	Rs. 5,40,000/- (bid multiplier Rs.25,000/-)	IOB Saharanpur Main Branch, Clock Tower Bhagat Singh Marg, Saharanpur Uttar Pradesh – 247001. Ph 8925950434
8.	SME Saharanpur	M/S. VINAYAK TRADERS	Rs. 30,87,458.13 as on 30.04.2025	Property measuring 102.20 Sqyds in the name of Mithlesh Devi W/o Sh. Rishipal Singh situated at Plot no 19 (MPL No. 3/5283-A) Daleep Enclave, Himmat Nagar, Paper Mill Road, Khasra No 206-207, Wake Gram Shekhpura Kadeem, Teh& Dist Saharanpur	Rs. 21.60 Lakhs (inclusive of Tax)	Rs. 2,16,000/- (bid multiplier Rs.25,000/-)	IOB SME Saharanpur Branch, A 8 Avas Vikas Delhi Road, Saharanpur 247001 Mr. Zulfiquar Mob No.8586875813

Date of E-Auction 31.05.2025 Time of E-Auction : 11.00am to 4.00pm with auto extension of Ten minutes till sale is completed. EMD may be deposited till 30.05.2025 (before 5.00 PM) · All Property are under Symbolic Possession. The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorised Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. ·Properties can be inspected on 19.05.2025 and 20.05.2025 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)

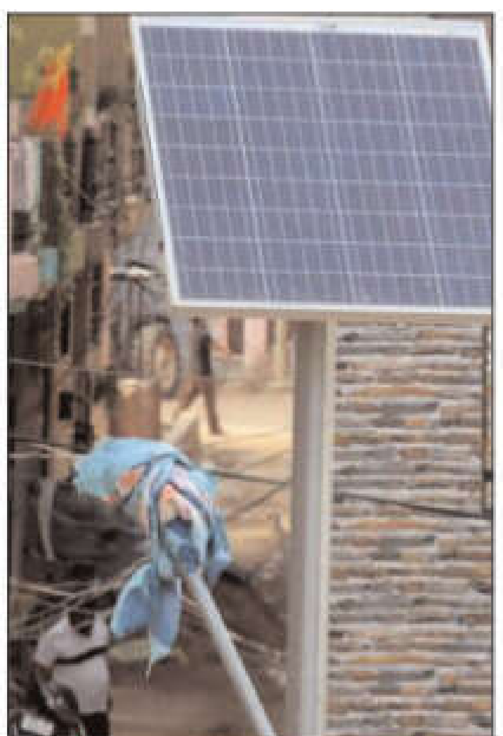
The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider https://www.baanknet.com

FOR DETAILED TERM AND CONDITIONS PLEASE VISIT WEBSITE https://www.baanknet.com and for bidder Registration https://www.baanknet.com

This Notice is also to be treated as 15 days Statuary sale notice (Subsequent sale) to borrower and Guarantors (L/Rs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 10.05.2025 **Place: Meerut** **Authorised Officer Indian Overseas Bank**

खबर कोना



चंडीगढ़ के निकट काहलो फार्म नयागांव के निवासियों ने सोलर लाइटों को कपड़े से लपेट दिया।

हरियाणा में सहायक प्राध्यापक का स्क्रीनिंग परीक्षण रद्द

चंडीगढ़, 9 मई (जनसत्ता)।

हरियाणा में 11 मई तक सभी परीक्षाओं को रद्द कर दिया गया है। इस बीच कुरुक्षेत्र, रोहतक, सिरसा तथा हिसार विश्वविद्यालयों में भी परीक्षाओं को रद्द कर दिया गया है। हरियाणा लोक सेवा आयोग (एचपीएससी) ने सहायक प्राध्यापकों (असिस्टेंट प्रोफेसर) का होने वाला स्क्रीनिंग परीक्षण रद्द कर दिया है। दरअसल रसायन विज्ञान विषय में सहायक प्राध्यापक (महाविद्यालय संवर्ग) और भौतिकी विषय में सहायक प्राध्यापक के लिए 11 मई को स्क्रीनिंग परीक्षण होना था, लेकिन भारत और पाकिस्तान के बीच युद्ध जैसे हालातों को देखते हुए इसे रद्द कर दिया गया है। एचपीएससी की ओर से जारी अधिसूचना में लिखा है कि महाविद्यालय संवर्ग के पदों के लिए आवेदन करने वाले उम्मीदवारों की जानकारी के लिए यह बताया जाता है कि 11 मई को (सुबह और शाम) को निर्धारित स्क्रीनिंग परीक्षण को अगले आदेश तक स्थगित कर दिया गया है। इसकी नई तारीख की घोषणा नियत समय पर की जाएगी।

सरकार का दावा- हरियाणा में मातृ मृत्यु दर 110 से घटकर 106 पर आई

चंडीगढ़, 9 मई (जनसत्ता)।

हरियाणा की स्वास्थ्य और परिवार कल्याण मंत्री कुमारी आरती सिंह राव ने कहा है कि भारत में मातृ मृत्यु दर पर नवीनतम नमूना पंजीकरण प्रणाली (एसआरएस) विशेष बुलेटिन (2019-21) के अनुसार, हरियाणा में मातृ मृत्यु दर (एमएमआर) 110 (2018-20) से घटकर 106 हो गई है जिसमें चार अंकों का सुधार है। हरियाणा सरकार एमएमआर को 70 से नीचे लाने के सतत विकास लक्ष्य (एसडीजी) को प्राप्त करने के लिए अपनी प्रतिबद्धता दोहराती है। मातृ मृत्यु अनुपात (एमएमआर) को कम करना प्राथमिकता बनी हुई है। गर्भावस्था से लेकर प्रसव और प्रसवोत्तर अवधि तक हर चरण में मातृ स्वास्थ्य सेवाओं की गुणवत्ता, पहुंच और प्रभावशीलता में सुधार के लिए कई रणनीतिक पहलों को लागू किया गया है। उन्होंने कहा कि राज्य में संस्थागत प्रसव 2024-25 में (स्वास्थ्य प्रबंधन सूचना प्रणाली के आंकड़ों के अनुसार) बढ़कर 98 .3 फीसद हो गया है। मातृ स्वास्थ्य के बुनियादी ढांचे को और मजबूत करने के लिए, सरकारी प्रसव केंद्रों पर सभी प्रसव कक्षों को आधुनिक किया गया है।

भारत-पाक संघर्ष : आतिशबाजी व पटाखे फोड़ने पर सात जुलाई तक रोक

चंडीगढ़-मोहाली में सात बजे के बाद दुकानें, रेस्तरां व सिनेमाघर रहेंगे बंद

चंडीगढ़, 9 मई (ब्यूरो)।

भारत और पाक में संघर्ष के मद्देनजर जनता की सुरक्षा के लिए विभिन्न दिशा-निर्देश जारी किए गए हैं। इसके चलते चंडीगढ़ व मोहाली में शाम सात बजे से सभी शापिंग माल, सिनेमा, रेस्तरां, क्लब और दुकानें (मेडिकल स्टोर को छोड़कर) बंद करने को कहा गया है। चंडीगढ़ के उपायुक्त (डीसी) निशांत कुमार यादव ने शुक्रवार को एक आदेश जारी किया, जिसमें निर्देश दिया गया कि सभी शापिंग माल, सिनेमा, रेस्तरां, क्लब और दुकानें (मेडिकल स्टोर को छोड़कर) नौ मई को शाम सात बजे से दस मई को सुबह छह बजे तक बंद रहेंगी।

यादव ने एक आदेश भी जारी किया, जिसमें केंद्र शासित प्रदेश चंडीगढ़ के अधिकार क्षेत्र में विवाह, धार्मिक त्योहारों और समारोहों या किसी भी अन्य प्रकार की गतिविधियों के दौरान जनता द्वारा किसी भी प्रकार की आतिशबाजी, पटाखे या इस तरह की चीजें फोड़ने पर रोक लगाई गई। यह आदेश नौ मई से लागू रहेगा और सात जुलाई तक प्रभावी रहेगा। आदेश के अनुसार, ऐसे पटाखों से होने वाला शोर लोगों में दहशत पैदा कर सकता है और कानून-व्यवस्था की स्थिति को खराब कर सकता है। डीसी ने संवाददाताओं को बताया कि शुक्रवार और शनिवार को स्कूलों को बंद रखने का आदेश दिया गया है, जबकि 12वीं कक्षा तक के सभी कोचिंग संस्थान अगले आदेश तक बंद रहेंगे।

उन्होंने कहा कि सभी सौर ऊर्जा से चलने वाली लाइटों को ब्लैकआउट अवधि के दौरान मैन्युअल रूप से निष्क्रिय किया जाना चाहिए। कुछ नाइट-विजन कैमरे संचालन के दौरान प्रकाश उत्सर्जित करते हैं। संपत्ति मालिकों को ब्लैकआउट घंटों के दौरान इस सुविधा को अक्षम करने की सलाह दी जाती है। सभी वाणिज्यिक प्रकाश व्यवस्था, जिसमें प्रबुद्ध साइनेज, दुकान होर्डिंग और डिस्प्ले लाइट शामिल हैं, को ब्लैक आउट अवधि के दौरान बंद कर दिया जाना चाहिए। उन्होंने कहा कि सार्वजनिक सुरक्षा के लिए आकस्मिक योजना के हिस्से के रूप में और यदि आवश्यकता पड़ी तो, कई होटलों और धर्मशालाओं को आपातकालीन बचाव और आश्रय केंद्रों के रूप में उपयोग के लिए चिह्नित किया गया है। महत्त्वपूर्ण प्रतिष्ठानों पर सुरक्षा बढ़ा दी गई है।

चंडीगढ़ प्रशासन ने आवश्यक वस्तुओं की जमाखोरी और मुनाफाखोरी को रोकने के लिए निर्देश जारी किए हैं। पंचकूला में उपायुक्त ने आदेश जारी कर सभी सार्वजनिक व निजी भवनों, बैंकों, एटीएम, खेल परिसरों, होटलों, रेस्तरां, धार्मिक स्थलों, गोल्फ क्लबों, दुकानों, पार्कों, विज्ञापन बोर्डों, शराब की दुकानों, खनन स्थलों, पेट्रोल पंपों, बस स्टैंड, रेलवे स्टेशन, बाहरी लाइटों, पुलों और सड़कों की लाइटों को रोजाना शाम सात बजे बंद करने के निर्देश दिए गए हैं। सायरन बजते हैं, तो आंतरिक लाइटें भी तुरंत बंद करनी होंगी।

मोहाली की उपायुक्त कोमल मित्तल ने अगले आदेश तक रात आठ से सुबह छह बजे तक सिनेमाघर और शापिंग माल बंद रखने का आदेश दिया है। अधिकारियों ने मोहाली में अगले आदेश तक बाहर की लाइट, बिल बोर्ड, स्ट्रीट लाइट आदि के लिए इस्तेमाल किए जा रहे इन्वर्टर, जनरेटर और बिजली के किसी अन्य विकल्प के इस्तेमाल पर प्रतिबंध लगा दिया है।

अंबाला में रातभर रहेगा 'ब्लैक आउट'

अंबाला: अंबाला जिला प्रशासन ने हवाई हमले की आशंका के शुक्रवार सुबह करीब दस बजे सभी विद्यालयों व महाविद्यालयों में बच्चों की छुट्टी करके उन्हें घर भेज दिया गया। इसके बाद जिला प्रशासन ने तीन परामर्शी जारी की हैं। उपायुक्त अजय तोमर ने जिले में शुक्रवार रात आठ बजे से शनिवार सुबह छह बजे तक ब्लैक आउट का आदेश जारी कर दिया है। उन्होंने सरकारी व निजी अस्पतालों के आपातकाल विभाग में 25 फीसद बैड आरक्षित रखवा लिए हैं।

छुट्टी के लिए नए सिरे से लेनी होगी मंजूरी

चंडीगढ़ प्रशासन ने केंद्र शासित प्रदेश के कर्मचारियों की छुट्टियां रद्द कर दी हैं। शुक्रवार को आधिकारिक बयान में कहा गया कि चंडीगढ़ प्रशासन ने निर्देश जारी किए हैं कि सभी विभागों/बोर्ड/निगमों के कर्मचारियों को चंडीगढ़ में ही अपने मुख्यालय या स्टेशन में उपस्थित रहना चाहिए और अगले आदेश तक इसे नहीं छोड़ना चाहिए। पहले स्वीकृत सभी छुट्टी रद्द कर दी गई हैं, जब तक कि संबंधित सचिव द्वारा नए सिरे से मंजूरी न दी जाए और वह भी असाधारण परिस्थितियों में।

पंजाब में आइएएस और पीसीएस अधिकारियों की छुट्टियां रद्द

भारत और पाकिस्तान के बीच बढ़ते तनाव के मद्देनजर पंजाब सरकार ने राज्यभर में भारतीय प्रशासनिक सेवा (आइएएस) और पंजाब सिविल सेवा (पीसीएस) अधिकारियों की छुट्टियां शुक्रवार को रद्द कर दीं। पंजाब पुलिस ने अपने कर्मियों की छुट्टियां पहले ही रद्द कर दी हैं। पंजाब की कार्मिक सचिव गुरप्रीत कौर सपरा द्वारा जारी पत्र में कहा गया है कि मौजूदा स्थिति और आपातकालीन प्रतिक्रिया प्रणाली की तैयारियों को देखते हुए यह निर्णय लिया गया है कि कोई भी अधिकारी मुख्य सचिव पंजाब की स्पष्ट मंजूरी के बिना किसी भी तरह की छुट्टी पर नहीं जाएगा या अपनी तैनाती का स्थान नहीं छोड़ेगा। अब तक स्वीकृत सभी छुट्टियां रद्द की जाती हैं। ये निर्देश तत्काल प्रभाव से लागू होंगे।

हरियाणा विधायक छात्रावास में बम की अफवाह से मची अफरा-तफरी

चंडीगढ़, 9 मई (जनसत्ता)।

हरियाणा विधायक छात्रावास में बम होने की सूचना के बाद अफरा-तफरी फैल गई। चंडीगढ़ में स्थित छात्रावास में किसी व्यक्ति ने फोन करके सूचना दी कि वहां बम है।

हालांकि जिस समय यह सूचना आई तो अधिकतर कमरों तथा फ्लैट में विधायकों के बजाय उनका स्टाफ रूका या अन्य लोग रूके हुए थे।

सूचना मिलते ही चंडीगढ़ पुलिस का बम निरोधक दस्ता व अन्य टीमें वहां पहुंची। पुलिस ने छात्रावास को खाली करवाकर जांच की लेकिन कहीं कुछ नहीं मिला। रिसेप्शन पर तीन बजे फोन करके झूठी अफवाह फैलाई थी।

वापसी ड्रोन हमले के बाद घर जाने के लिए आइएसबीटी सेक्टर-43 चंडीगढ़ पहुंचे विद्यार्थी। -कमलेश्वर सिंह

सभी जिलों में शांति बैठकें करने के निर्देश

हरियाणा में अधिकारी नहीं छोड़ेंगे मुख्यालय

चंडीगढ़, 9 मई (जनसत्ता)।

भारत-पाकिस्तान सीमा पर तनाव के चलते हरियाणा उच्च स्तरीय सतर्कता पर है। नायब सरकार ने अधिकारियों व कर्मचारियों को मुख्यालय नहीं छोड़ने के आदेश जारी किए हैं। इसके साथ ही, पंचकूला और अंबाला में शिक्षण संस्थान दो दिनों के बंद कर दिए गए हैं। भारतीय सेना के आपरेशन सिंदूर के बाद पाकिस्तान की ओर से गोलीबारी की जा रही है। पाकिस्तान की नापाक हरकत को देखते हुए हरियाणा और राजधानी चंडीगढ़ में अलर्ट जारी किया गया है।

सरकार द्वारा युद्ध जैसे हालातों को देखते हुए स्वास्थ्य विभाग, पुलिस महकमे और फायर कर्मियों की छुट्टियां पहले ही रद्द की जा चुकी हैं। अब मुख्य सचिव की ओर से सख्त निर्देश जारी किए गए हैं कि विभिन्न विभागों, बोर्डों, निगमों, उपक्रमों और विश्वविद्यालयों आदि के अधिकारी-कर्मचारी अपना मुख्यालय या स्टेशन राज्य के अंदर कायम करें। इसके अलावा, कोई भी कर्मचारी आगामी आदेशों तक अपना मुख्यालय या स्टेशन न छोड़े।

मुख्य सचिव की ओर से जिला उपायुक्तों को स्पष्ट निर्देश दिए हैं कि राज्य नियंत्रण कक्ष को हर स्थिति बारे अवगत कराएं और पल-पल की रपट दी जाएगी। कोताही किसी भी सूरत में बर्दाश्त नहीं होगी। आपात स्थिति को देखते हुए ब्लैक आउट की पूरी तरह पालना हो यह सुनिश्चित किया जाए। पंजाब की सीमा से सटे प्रदेश के जिलों में पुलिस की गश्त को तेज कर दिया गया है।

सरकार की तरफ से सभी जिला उपायुक्तों तथा पुलिस अधीक्षकों को जिलों में गठित शांति समितियों, जनप्रतिनिधियों, सामाजिक संगठनों तथा अन्य आवासीय संगठनों के साथ बैठक करने के निर्देश दिए गए हैं। प्रदेश के कई जिलों में शुक्रवार को पुलिस अधीक्षकों तथा उपायुक्तों ने विभिन्न संगठनों के साथ बैठकों का आयोजन भी किया।

'सुपरसोनिक बूम' से लोगों में दहशत

अंबाला : शुक्रवार दोपहर को अंबाला व आसपास के इलाकों में जोरदार विस्फोटक की आवाज से लोगों में दहशत फैल गई। बाद में पता चला कि यह कोई धमाका नहीं बल्कि सुपरसोनिक बूम था जिसने अंबाला के 10 वर्ग किलोमीटर के दायरे को हिलाकर रख दिया था। उपायुक्त अजय तोमर ने कहा कि यह हवाई उड़ान का एक नियमित मामला था। उन्होंने जिले में किसी भी तरह के विस्फोट से इनकार किया।

जिला उपायुक्तों को आपात स्थिति से निपटने को पांच-पांच लाख जारी

चंडीगढ़, 9 मई (जनसत्ता)।

हरियाणा सरकार ने आपात स्थिति से निपटने को मंजूर किए एक करोड़ दस लाख रुपए।

हरियाणा सरकार ने भारत-पाकिस्तान तनाव को सभी उपायुक्तों को आपदा प्रबंधन के लिए एक करोड़ रुपए की राशि स्वीकृत की गई है। प्रत्येक उपायुक्त को पांच लाख रुपए की राशि उपलब्ध कराई गई है, ताकि वह अपने जिले में त्वरित और प्रभावी कार्रवाई सुनिश्चित कर सकें।

गृह विभाग की अतिरिक्त मुख्य सचिव एवं वित्तायुक्त राजस्व एवं आपदा प्रबंधन सुमिता मिश्रा ने शुक्रवार को बताया कि उपायुक्तों को निर्देश दिए गए हैं कि वे वित्तीय अनुशासन का पूर्ण रूप से पालन करें और स्वीकृत राशि का उपयोग केवल निर्धारित उद्देश्यों के लिए ही करें। बिना सरकार की पूर्व स्वीकृति के स्वीकृत सीमा से अधिक व्यय न करें।

उन्होंने यह भी स्पष्ट किया है कि खजाना कार्यालय से केवल वास्तविक आवश्यकता के अनुसार ही धनराशि का आहरण किया जाए। इसके अतिरिक्त, उन्हें प्रत्येक माह की दस तारीख तक व्यय विवरण प्रपत्र संख्या 26 और 29 के माध्यम से लेखा शाखा को भेजना अनिवार्य होगा। राष्ट्रीय आपदा प्रबंधन सूचना प्रणाली पोर्टल पर मासिक व्यय विवरण अपलोड करने और प्राथमिकता के आधार पर उपयोगिता प्रमाण पत्र भेजने के निर्देश भी दिए गए हैं।

पंजाब सरकार ने बुलाई मंत्रिमंडल की आपात बैठक | फैसला | फरिश्ते योजना में युद्ध व आतंकवाद के पीड़ितों के लिए किया विस्तार

हम अपनी खुद की ड्रोन रोधी तकनीक खरीदेंगे : मान

चंडीगढ़, 9 मई (ब्यूरो)।

पाकिस्तानी ड्रोन और मिसाइलों द्वारा पश्चिमी और उत्तरी सीमा पर सैन्य ठिकानों पर हमला करने के प्रयास के बाद भारत द्वारा जवाबी कार्रवाई शुरू करने के कुछ घंटों बाद, पंजाब के मुख्यमंत्री भगवंत मान ने शुक्रवार को कहा कि उनकी सरकार सीमा पर ड्रोन के जरिए हथियारों और नशा तस्करी को रोकने के लिए राज्य के लिए खुद की ड्रोनरोधी तकनीक खरीदने की योजना बना रही है। ऐसी तकनीक खरीदने की प्रक्रिया जारी है। सीमा पर बढ़ते तनाव के बीच मान ने शुक्रवार को कैबिनेट की आपात बैठक बुलाई थी।

मुख्यमंत्री मान ने कहा कि पंजाब की पाकिस्तान के साथ 553 किलोमीटर की सीमा है। उनके पास छह सीमावर्ती जिले हैं। सीमा सुरक्षा बल (बीएसएफ) भी हमारा समर्थन कर रहा है। बीएसएफ के पास पहले से ही ड्रोनरोधी तकनीक है। लेकिन राज्य सरकार और खरीदेगी और सुरक्षाकर्मियों की मदद करेगी। सीमा पर सुरक्षा को मजबूत करने के उद्देश्य से इस नई पहल के लिए राज्य सरकार द्वारा 51.41 करोड़ रुपए खर्च किए जाएंगे।

बैठक में उन्होंने घोषणा की कि कैबिनेट ने यह भी फैसला किया है कि 'फरिश्ते योजना', जिसके तहत सड़क दुर्घटना पीड़ितों को सड़क सुरक्षा बल द्वारा सड़कों पर तत्काल मदद मिलती है, को युद्ध और आतंकवाद के पीड़ितों तक बढ़ाया जाएगा। इस योजना के तहत, इन पीड़ितों को मुफ्त चिकित्सा उपचार दिया जाएगा।

उन्होंने कहा कि सरकार सीमावर्ती क्षेत्रों के उपायुक्तों और तहसीलदारों के संपर्क में है। वह सेना के साथ समन्वय करेंगे। घबराने की जरूरत नहीं है, किसी अफवाह पर ध्यान देने की जरूरत नहीं है। खेतों में कुछ गोले मिले हैं। लेकिन पंजाबियों को किसी बात का डर नहीं है। वे हमेशा देश के साथ मजबूती से खड़े हैं।

पुरानी पेंशन योजना करेंगे लागू

मुख्यमंत्री ने यह भी कहा कि वे पुरानी पेंशन योजना (ओपीएस) को लागू करेंगे और जो कर्मचारी 2014 में या उससे पहले शामिल हुए या नियुक्त हुए, उन्हें इस योजना का लाभ दिया जाएगा। मंत्रिमंडल ने सरकार की विविधीकरण योजना के तहत मक्का को बढ़ावा देने को भी मंजूरी दी है। उन्होंने कहा, 'हमने मक्का के विविधीकरण के लिए हमें प्रति एकड़ 17,000 रुपए देने के लिए केंद्र को लिखा है।